

[Shri Bhagwat Jha Azad]

Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1966-67 containing the Statement of Accounts. [Placed in Library. See No. LT-655/68].

(7) The Armed Forces (Special Powers) Continuance Bill, 1968.

12.03 hrs.

#### ESTIMATES COMMITTEE

##### FIFTY-THIRD REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, I beg to present the Fifty-third Report of the Estimates Committee on the Ministry of Education—Indian School of International Studies, New Delhi.

12.02 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th March, 1968, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1968 which was passed by the Lok Sabha at its sitting held on the 13th February, 1968."

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, Government Business in this House for the week commencing 1st April, 1968, will consist of:

- (1) Further discussion and voting of Demands for grants under the control of the Ministry of Defence.
- (2) Discussion and voting of the Demand for Grants relating to the Ministries of—

Commerce

Education

External Affairs

Irrigation and power

Food, Agriculture, Community Development and Cooperation.

#### PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 13th February, 1968:—

- (1) The Appropriation Bill, 1968.
- (2) The Appropriation (Vote on Account) Bill, 1968.
- (3) The West Bengal State Legislature (Delegation of Powers) Bill, 1968.
- (4) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968.
- (5) The Appropriation (Railways) Bill, 1968.
- (6) The Appropriation (Railways) No. 2 Bill, 1968.

I may also inform the House that the Minister of Labour and Rehabilitation has requested postponement of consideration of the Demands of his Ministry to a future date so that he could convey to the House the decisions of the Indian Labour Conference scheduled to be held in the third week of April. Accordingly the Demands of the Labour Ministry are now proposed to be taken up after the voting of the Demands of the Ministry of Tourism and Civil Aviation.

**SHRI S. M. BANERJEE (Kanpur):** Sir, the first thing is when the business for the following week is announced, I would only request you that there are certain very important matters for which you are unable to admit the call attention notices. Rightly so, Sir, you cannot do it. In such matters, in the past also, you asked the Minister concerned to make a statement. We did not want even to put questions, on account of that.

**MR. SPEAKER:** You want all these questions to be raised now—all those call attention notices.

**SHRI S. M. BANERJEE:** No, Sir. I am only discussing one thing. Next month all the insurance employees are going to stage a strike....

**MR. SPEAKER:** On the Finance Ministry's Demands you could discuss that.

**SHRI S. M. BANERJEE:** Sir, my fear is that the Finance Ministry's demands for grants may not be discussed at all. They may be guillotined completely. I would only request you—Sir, 40,000 employees of the Life Insurance Corporation are going to strike work. Some statement should be made next week by the Finance Minister.

Second thing is, a grave injustice has been done . . .

**SOME HON. MEMBERS:** *rose.*—

**MR. SPEAKER:** It has begun now. I would request all the hon. Members to resume their seats. (*Interruptions*) Mr. Banerjee only reminded that the insurance workers are going to strike. Some others are threatening to go on a strike. In this way we cannot raise all those things. If we are to go on considering all those things, then the discussion on Budget Demands will go. I am not interested, I can allow all the questions. But the Demands are ultimately going to be guillotined and the House will be the loser. (*Interruptions*)..

**SHRI S. M. BANERJEE:** Sir, a grave injustice has been done to my Group in the matter of the Select Committee for the Schedule Castes and Scheduled Tribes. I have requested him, but no member of our group is there.

**MR. SPEAKER:** Will you kindly resume your seat?

**SHRI S. M. BANERJEE:** At least one member should be included from our Group.

**MR. SPEAKER:** I did not know that at all.

**SHRI S. M. BANERJEE:** After all ours is a major group in the Parliament. No Scheduled Caste Member from my Group has been taken in that Select Committee. It is a grave injustice and I protest for that.

**MR. SPEAKER:** I do not expect the Minister to reply.

श्री श्रीकार लाल बेरवा (कोटा) :  
अध्यक्ष महोदय....

**MR. SPEAKER:** Mr. Berwa is standing for a long time. Now, really, we have begun the Zero-Hour.

**SHRI S. M. BANERJEE:** *rose.*—

**MR. SPEAKER:** No, No. You cannot go on like this. You would appreciate that had you written to me, I could have taken effective action on that. It is no good to say that your Group is left out. Simply to raise anything in the House at any time is no good. I am not sure whether your Member would be added at all now. A small letter to me would have done the job. Now, having allowed you—you have started it—how could I disallow others to raise other things? In this way we are going to lose one hour on the Discussion of Demands for Grants.

श्री मधु लिम्बये : (मुंबई) : प्राचा मिनट  
दं दीजिए सुझाव देने के लिए ।

**SHRI S. M. BANERJEE:** Sir, a grave injustice has been done to my Group.

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** I would like to know to which Group does the hon. Member belong. I thought he was an independent.

**SHRI S. M. BANERJEE:** I am the Chief Whip of a Group. I may be independent of Congress but I am always on the left side as left is the safer side.

**SEVERAL HON. MEMBERS:** rose—

**MR. SPEAKER:** Will you all kindly resume your seats now?

**SHRI NAMBIAR (Tiruchirappalli):** I have to make a submission with regard to next week's programme.

**SOME HON. MEMBERS:** rose.—

**SHRI NAMBIAR:** My submission is this: as promised by you yesterday, he will have to announce some time .... (Interruptions).

**MR. SPEAKER:** May I request you all to sit down? This is not proper. I am really sorry Mr. Banerjee every time raises some subject or other. Now I am helpless. Not one point was relevant—the points raised were relevant and they are good points, but not at this particular hour. If you do even good things at the wrong time, it will lose all the charm. Therefore, now you have started it, Mr. Kundu is getting up, Mr. Molahu Prasad is there, Mr. Pandey is getting up and Mr. Berwa is also there standing. You started the whole trouble.

**श्री श्रीकार लाल बरवा :** यह श्रम-मंत्रालय के बारे में जो डिबेट नहीं चलने के लिए कइ रहे हैं उस का मुझे विरोध है। श्रम मंत्रालय पर डिबेट होना जरूरी है।

**अध्यक्ष महोदय :** प्रच्छा, अब बैठिए।

Will you kindly sit down, now that you have said that.

**श्री स. म. पांडेय (गाजीपुर) :** अध्यक्ष महोदय, यह जो बुलेटिन नम्बर 2 हमें सफुलिट की गई है उस में जो कार्यक्रम बताया है उस का माननीय मंत्री जी ने अगले हफ्ते का जो कार्यक्रम अभी बताया है उस में बदल दिया है। ड. में कामर्स के बाद फूड एंड एग्रीकल्चर को रख दिया है। हम लोगों को फिर बुलेटिन सफुलिट करने का क्या मतलब है? हम लोग उस के मुताबिक अपना प्रोग्राम बना लेते हैं, उस के बाद यहाँ आ कर यह उसे बदल देते हैं। हमारा कहना यह है कि कामर्स के बाद फूड एंड एग्रीकल्चर मिनिस्ट्री क्यों लेना चाहते हैं?

**MR. SPEAKER:** No please, not here, the agenda cannot be discussed.

**संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) :** आप को सुनने में फर्क पड़ गया है। मैं ने बताया कि कामर्स, एजुकेशन, एक्स टरनल अफेयर्स, और इरीगेशन एंड पावर के बाद फूड, एग्रीकल्चर एंड कम्युनिटी डेवलपमेंट को लिया जायगा।

**SHRI NAMBIAR:** You said yesterday that on the assault made on a Harijan boy in Andhra there would be a discussion. I want, Sir, that has to be done.

**MR. SPEAKER:** Let me tell you: not only that incident of an assault on a Harijan boy is there but there was another incident which was equally serious—that is about ladies being paraded naked. Therefore, I told you, let the Home Minister kindly get all the information and we shall discuss. Will you not give him at least a few days' time so that he can collect and give us the information. We cannot have a discussion on one day for the incident about the boy and another day for the other incident about women.

श्री मधु लिमये : अध्यक्ष महोदय, इस सम्बन्ध में मेरी प्रार्थना यह है—आपको याद होगा कि मध्य प्रदेश के हरिजनों के मामले पर मैंने जो बहस उठाई थी, वह कोरम के कारण खत्म हो गई थी। अगर उसी को अगले सप्ताह रख लें तो ठीक रहेगा। कल उत्तर प्रदेश के बुलन्द शहर में भी वृद्धटना हुई है...

MR. SPEAKER: I would say that the discussion need not be kept confined to just one incident. When the question is taken up, Shri Madhu Limaye can highlight one thing, and some other Member may highlight something else and so on. So, we can take up for discussion all these atrocities together.

श्री शिव चन्द्र झा : (मधुवती) : अध्यक्ष महोदय, रूम के यूरि गगारिन वृद्धटना में गुजर गये हैं, मेरा सुझाव है कि उन के प्रति श्रद्धांजलि व्यक्त की जाए।

12.11 hrs.

MATTER UNDER RULE 377 RE. AIR's "TODAY IN PARLIAMENT"

SHRI GADILINGANA GOWD (Kurnool): I rise to seek the leave of the House under rule 225 for moving a motion of breach of privilege against the Director-General of All India Radio. On the 4th of this month, in a broadcast under the title "Today in Parliament", the commentator said as follows:

"For the rest of the day the Lok Sabha continued general discussion on the Railway Budget. The discussion now seems to have reached the stage when Members have little to say."

As you are aware, the suggestion of the Business Advisory Committee allotting 12 hours for the railway budget had been accepted by this House.

By the end of the sitting on the 1st March, only 4 hours and 2 minutes had been exhausted, and about 8 hours still remained. The emphasis on the words 'have little to say' is really an insinuation against the Members of the House. That means that the Members had been discussing points not worth mentioning.

This was what the commentator actually broadcast:

"For the rest of the day the Lok Sabha continued general discussion on the Railway Budget. The discussion now seems to have reached the stage when Members have little to say. Mr. George Fernandes of the SSP, however, was able to make a point or two which needs to be mentioned."

On that particular day, about 11 Members including myself participated in the debate and all of us had made some points, some of national interest and some of local interest. Therefore, to say that only Shri George Fernandes was able to make any point worth mentioning is really a serious reflection on the capacity and performance of the Members of this House. I take very strong objection to it. I could have understood a private organisation or a newspaper announcing like that, but it is a Government organisation which has done it. Being a Government organisation it should have been more cautious and impartial. That a Government organisation should announce like that is really a very serious thing.

I would appeal to the Members not to treat this as a party matter but to grant me leave to move this motion.

MR. SPEAKER: There is nothing like a motion here. It is only under rule 377 that he has made a statement.

SHRI NAMBIAR (Tiruchirappalli): The names of all the Members could have been mentioned.